

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20309 of 2019

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-124-
18-19 dated 20/12/2018 passed by the Commissioner of
Central Tax (Appeals) Mysuru]

**Karnataka State Forest
Industries Corporation Ltd.**
Honnali Road
Shivamogga - 577 201

Appellant(s)

VERSUS

**Commissioner of Central Tax
Mysuru Commissionerate**
No. S1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru - 570 011

Respondent(s)

APPEARANCE:

Mr. A.S. Monnappa, Advocate for the Appellant
Mr. Neeraj Kumar, Authorized Representative for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20679 / 2023

Date of Hearing: 30/06/2023

Date of Decision: 30/06/2023

As per Bench

Learned Counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme,

2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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